Annexure

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons)

Regulations, 2016

(Amount in ₹)

Sl. No.	Category of creditor	Summar claims red		Summary of claims admitted		Amount of contingent	Amount of claims not		Details in	Remar ks,
		No. of claims	Amount	No. of claims	Amount o f claims admitted	claims	admitted	under verificati on	Annexure	if any
1	Secured financial creditors belonging to any class of creditors	1	2,04,02, 888.56		2,04,02, 888.56	0	0	0	1	
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	Ø	0	0	0	3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	4	
5	Operational creditors (Workmen)	0	0	0	0	0	0	, O	5	
6	Operational creditors (Employees)	0	0	0	0	0	0	0	6	
7	Operational creditors (Government Dues)	0	0	0	0	0	0	0	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	0	0	0	0	0	0	0	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	٥	9	
	Total	1	2.06.02884	, 1	2,04,02,888.50	0	0	0		

Name of the corporate debtor: Maxksmen Digi Tech MilloDate of commencement of CIRP: 10:01:2024; List of creditors as on: 24:1:2024

List of secured financial creditors belonging to any class of creditors

(Amount in ₹)

Sl. No.			of claim			Details of claim admitted				Amount of	Amount of any	Amount of claim	Amount of claim	Remark
110.	Credi t-or	Date	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarant ee	Whether related party?	% of voting share in CoC	continge- nt claim	Mutual	not admitted	under verifica- tion	s, ii aliy
1.	Drip	24.1.24	2.06.025	2,04,02,	Financial	_	_	_	uso-1.	_		6	_	-
	Capital.			888.29	Debt	_								
	mc													